

ITEM NO.30

COURT NO.13

SECTION XI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 1306/2017

(Arising out of impugned final judgment and order dated 10-08-2016 in SA No. 1231/1991 passed by the High Court Of Judicature At Allahabad)

SHREE KANT

Petitioner(s)

VERSUS

GULAICHI (DEAD) THROUGH LRS

Respondent(s)

Date : 13-08-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.M. SUNDRESH
HON'BLE MR. JUSTICE ARAVIND KUMAR

For Petitioner(s) Mr. Devashish Bharuka, Sr. Adv.
Ms. Manita Verma, Adv.
Mr. Ravi Bharuka, AOR
Mr. Pushpraj Singh, Adv.
Mr. Rohit Agarwal, Adv.

For Respondent(s) Mr. T. N. Singh, AOR
Mr. Vikas Kumar Singh, Adv.
Ms. Rajshree Singh, Adv.
Ms. Babita Rani, Adv.
Mr. Rajkumar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel appearing for the respondent submits that notwithstanding the specific stand taken in the plaint, the petitioner himself has effected a sale without obtaining prior permission.

Learned senior counsel appearing for the petitioner submits that the aforesaid statement is factually incorrect, as due permission has been

accorded and thereafter, the sale has been effected.

Affidavit to that effect would have to be filed
within a period of four weeks.

List on 24.09.2024.

(ASHA SUNDRIYAL)
ASTT. REGISTRAR CUM PS

(POONAM VAID)
COURT MASTER (NSH)